

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

25. C.P. (IB)/326(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: Central Bank Of India  
Vs  
Porus Buhariwala

Section 95(1) of Insolvency and Bankruptcy Code, 2016

**ORDER**

1. C. S. Nithish Bangera for the Resolution Professional present. Mr. Alok Mishra, Ld. Counsel for the Financial Creditor present through virtual mode. Mr. Aparneshwari Natrajan a/w Mr. Suraj Chourasiya i/b Mr. Amit Kumar Tiwari, Ld. Counsel for the Personal Guarantor present through physical mode.
2. The Report is awaited.
3. At the request of RP, the matter is adjourned to **19.08.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**